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भारतीय विधिज्ञ परिषद् BAR COUNCIL OF INDIA

(Statutory Body Constituted under the Advocates Act, 1961)

21, Rouse Avenue Institutional Area, New Delhi - 110 002

PRESS RELEASE DATED 25.11.2019

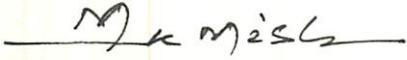
In partial modification of the decision and press release dated 22.11.2019, the Bar Council of India has resolved that any Bar Association in the country where Bar elections are already due, may go ahead with the election process to hold elections and those Bar Associations where election issue is subjudice in courts for any reason, such Bar Associations may hold election as per order of the court, if so required. It's further clarified that the proposed rules of Bar Council of India to provide eligibility norms for candidates to participate in elections of Bar Council and Bar Associations shall come into force from the date these are published in the gazette as per applicable rules.

Therefore, if Bar Election in any Bar Association anywhere in the country becomes due before publication of notification of the proposed eligibility rules of Bar Council of India, such Bar Association(s) can also conduct election as per it's own rules.

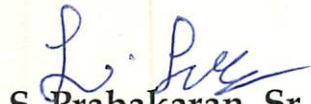
Bar Council of India has further resolved to advise all State Bar Councils in the country to make efforts to see that elections in all District Court Bar Associations in their respective State are held on the same day. Bar Council of India believes that holding election on the same day in all District Court Bar Associations of the State will bring about a salutary reform in the election process of different Bar Associations and minimise unwarranted interference of those who are neither members nor voter of the Bar Association where election is going to be held. This advisory has become necessary upon observation that in elections of District Court Bar Associations, crowd of non-members and non-voters who do not regularly practice in that district court, gather to influence the election, which, sometimes lead to undeserving representations and unpleasant, untoward incidents.

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The Member-representatives of State Bar Councils (in Bar Council of India) are authorized and requested to remove any difficulty or confusion in this regard, in their respective states (if any such occasion arises). The State Bar Councils are to contact their representative members of Bar Council of India, whose decision(s) shall be final on this subject.



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